

proposal to construct a barrage in Udaipur on river Sabarmati as also for Mansi and Vikal projects have not been received at the Centre for appraisal.

[English]

Fruit Processing in Pepsi Foods

1354. CH. RAM PRAKASH:
SHRI PRAKASH V. PATIL:
SHRI KHEMCHANDBHAI
SOMABHAI CHAVDA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Pepsico Foods projects is processing only tomatoes and will not process fruits like Pears, Apples and Mangoes as committed;

(b) if so, the reasons for not processing fruits;

(c) the quantity of apples, pears, mangoes etc. which were to be processed as per the application of Punjab Agro;

(d) whether there was a report submitted about viability of the fruit processing units along with the application; and

(e) if so, the reasons as to why no fruit processing will be undertaken and the steps Government propose to take?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (e). M/s Punjab Agro Industries Corporation were granted a letter of intent on 19th/28th September, 1988 (subsequently transferred to M/s Pepsi Foods Private Ltd.) for manufacture of, among other things, 12,000 tonnes of processed fruits and vegetables. The information sought for will be ascertained from M/s Pepsi Foods Pvt. Ltd. and to the

extent information is available, it will be laid on the Table of the House.

(c) In their application for Industrial Licence, M/s Punjab Agro Industries Corporation had indicated the requirement of fruits as follows:—

Apples	22,000	MTs
Pears	22,000	MTs
Mangoes	7,000	MTs

(d) A feasibility study into the economics of juice concentrate plant in India and availability of raw products for the juice concentrate plant were furnished by M/s. Punjab Agro Industries Corporation after the application was filed.

Clearance of Imported Drugs and Condoms after Testing

1355. SHRI BHAGEY GOBARDHAN:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of various drugs and condoms that were imported and were cleared for sale after second testing during the last one year;

(b) whether there is a provision to get disputed products re-tested from laboratories abroad; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) A list of Condoms/drugs imported and released after second testing during the last one year is given in the statement below.

(b) There is no provision under the